

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Annexure - R

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

10

Dated: 12 AUG 1993

APPLICATION NO(s). 304 of 1991.

Applicant(s) C.H.Govinda Bhat, v/s. Respondent(s) Secretary, Ministry of Per. Public Grievances and Pension, New Delhi & Others.

To

1. Sri.C.H.Govinda Bhat,
S/o.K.Thirumalesh Bhat,
Senior Scale KAS Officer,
Vigilance Officer,
Mysore Minerals Limited,
39, Mahatma Gandhi Road,
Bangalore-560 001.
2. Sri.B.B.Bajendri, Advocate,
No.71-B,(1220),22nd Cross,
2nd Block,Rajajinagar,
Bangalore-10.
3. The Secretary,
Department of Personnel and
Public Grievances and Pension,
New Delhi.
4. The Chairman, Union Public Service
Commission, Shahjahan Road N.Delhi.
5. Chief Secretary, Vidhana Soudha,
Govt.of Karnataka, Bangalore.
6. Sri.Aravinda Rishbud,
Chief Secretary, Zilla Parishad,
Gulbarga District.
7. Sri.Jayakara Jerome,
Chief Secretary, Zilla Parishad,
Bangalore Rural District,
Asiatic Bldg, Bangalore-9.
8. Sri.Ashok V.David,
Deputy Commissioner,
Bellary District.
9. Sri.M.G.Halappanavar,
Deputy Commissioner,
Bangalore District,
Krishi Bhavan, Bangalore.
10. Smt.R.S.Sujatha,
Deputy Secretary,
Finance Department,
Vidhana Soudha, Bangalore.
11. Sri.T.Thimme Gowda,
Deputy Commissioner,
Kolar District.
12. Sri.Sadashivaiah,
Deputy Commissioner,
Shimoga District.
13. Sri.A.S.Srikantha,
Deputy Secretary,
Commerce & Industries Dept.
Multistoreyed Buildings,
Govt.of Karnataka,
Bangalore.
14. Sri.K.S.Manjunath,
S/o.K.Sarangapani,
Deputy Secretary,
H.K.D.B., C-87, 5th Cross,
8th Main, Vasanthanagar,
Bangalore.

(Continued to page no.2/-)

SUBJECT:- Forwarding of copies of the Order passed by
the Central Administrative Tribunal, Bangalore Bench
Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY/INTERIM ORDER passed by this Tribunal in the above said
application(s) on 03-08-93.

for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

-:2:-

Dated:

APPLICATION NO(s). 304 of 1991.

Applicant(s) C.H.Govinda Bhat v/s. Respondent(s) Secretary, Ministry of Per. Public Grievances & Pensions, New Delhi and Others.

To

15. Sri.Lukose Vallathorai,
S/o.V.J.Varkey,
Joint Registrar of Co-Operative Societies,
Bangalore.
16. Sri.K.Keshavachari,
S/o.Sri.Y.N.Kalayya,
Deputy Secretary,
H.E.W. Department,
Vidhana Soudha, Bangalore.
17. Sri.M.S.Padmarajaiah,
Central Govt.Stng.Counsel,
High Court Building,
Bangalore.
18. Sri.M.Vasudeva Rao,
Central Govt.Stng.Counsel,
High Court Building,
Bangalore.
19. Sri.D.R.Rajasekharappa,
Advocate,C/o.Advocate General's Office,
K.A.T. Unit, Indiranagar, Bangalore.
20. Sri.N.B.Bhat, Advocate, No.545, 16th-A-Main,
3rd Block, Koramangala Bangalore-34.
21. Sri.M.Narayana Swamy, Advocate, No.844, Upstairs,
17th G Main, V Block, Rajajinagar, Bangalore-10.
22. Sri.M.R.Naik, Advocate, 47, 6th Cross, Gandhinagar, Bangalore-9.
23. Sri.K.R.D.Karanth, Advocate, 32, Mangalnagar, Sankey Rd,Cross,
Bangalore-52.
24. Sri.N.S.Pressad, Advocate, No.242, V th Main Rd, Gandhinagar,
Bangalore-9.

SUBJECT:- Forwarding of copies of the Order passed by
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application(s) on 03-08-93.

Sd/-
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE.

DATED THIS THE 3RD DAY OF AUGUST, 1993.

PRESENT:

Hon'ble Mr. Justice P.K.Shyamsundar, .. Vice-Chairman.
And

Hon'ble Mr.V.Ramakrishnan, .. Member(A).

APPLICATION NUMBER 304 OF 1991

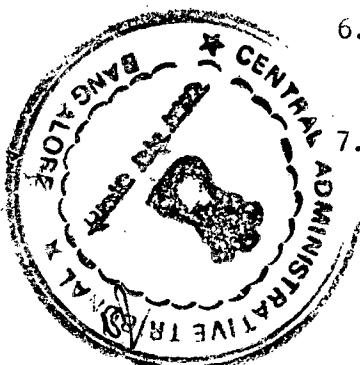
C.H.Govinda Bhat,
S/o K.Thirumalesh Bhat,
Senior Scale KAS Officer,
presently working as
Vigilance Officer,
Mysore Minerals Limited,
39, Mahatma Gandhi Road,
Bangalore-560 001. .. Applicant.

(By Sri B.B.Bajentri, Advocate)

v.

1. The Union of India
represented by its Secretary,
Department of Personnel and
Public Grievances and Pension,
New Delhi.
2. The Chairman,
Union Public Service Commission,
Shahajan Road, New Delhi.
3. The Government of Karnataka
by its Chief Secretary,
Vidhan Soudha, Bangalore.
4. Aravinda Rishbud,
Chief Secretary, Zilla Parishad,
Gulbarga District,
Gulbarga.
5. Jayakara Jerome,
Chief Secretary,
Zilla Parishad, Bangalore
Rural District, Asiatic Building,
K.G.Road, Bangalore-560 009.
6. Ashok V.David,
Deputy Commissioner,
Bellary District, Bellary.
7. M.G.Halappanavar,
Deputy Commissioner,
Bangalore District,
Krishi Bhavan, Opp:
Bangalore City Corporation,
Bangalore.

.. Respondents.
(Contd..)



8. Smt. R.S.Sujatha,
Deputy Secretary,
Finance Department,
Vidhana Soudha, Bangalore.
9. T.Thimme Gowda,
Deputy Commissioner,
Kolar District, Kolar.
10. Sadashivaiah,
Deputy Commissioner,
Shimoga District,
Shimoga.
11. A.S.Srikantha,
Deputy Secretary,
Commerce and Industries Department,
Government of Karnataka,
Multistoreyed Building,
Bangalore.
12. K.S.Manjunath,
Major, S/o K.Sarangapani,
Deputy Secretary, H.K.D.B.,
C-87, 5th Cross, 8th Main,
Vasanthanagar, Bangalore.
13. Lukose Vallathorai,
Major, S/o V.J.Varkey,
Joint Registrar of Co-operative
Societies, Bangalore.
14. K.Keshavachari,
Major, S/o Y.N.Kalayya,
Deputy Secretary, HEW Department,
Vidhana Soudha,
Bangalore.

.. Respondents

(By Sri M.S.Padmarajaiah, learned Standing Counsel for R1
Sri M.V.Vasudeva Rao, learned Standing Counsel for R2
Sri D.R.Rajasekharappa, learned HCGP for R3
Sri N.B.Bhat, Advocate for R5.
Sri M.N.Swamy, Advocate for R6
Sri M.R.Naik, Advocate for R7 and R11
Sri K.R.D.Karanth, Advocate for R9
Sri N.S.Prasad for R10)

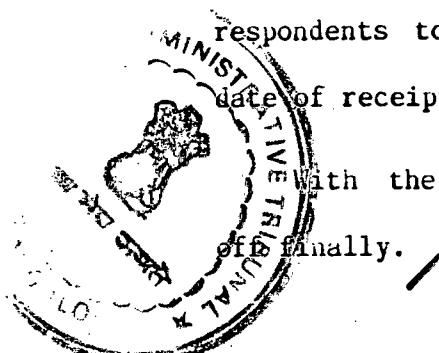
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This application having come up for hearing to-day, Hon'ble
Member(A) made the following:-

O R D E R

Heard the learned counsel for the applicant as

also the learned Standing Counsel for the respondents. The prayer of the applicant is that he should be promoted to the Indian Administrative Service retrospectively from the date on which respondents 4 to 11 were promoted to the I.A.S. as his service records should have been assessed ^{afed} after the expunction of adverse remarks recorded in his earlier confidential reports. Learned counsel for the applicant submits that the applicant will now submit a representation to the Government of India setting forth his case in detail and requesting for redressal of his grievance. We have no objection for such a representation being made to the Government and if it is made, we direct the respondents to dispose of the same within 6 months from the date of receipt thereof.



With the above observation the application is disposed off finally.

Sd —

MEMBER(A)

Sd —

VICE-CHAIRMAN

TRUE COPY

[Signature]
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
DAMASALOGUE

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Review Application No.50/93 in

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560038.

Dated: 8 OCT 1993

APPLICATION NO(S) 304 of 1991.

APPLICANTS: C.H.Govinda Bhat
TO.

RESPONDENTS: Secretary,Dept of Per.
Pub.Grivncs & Pensions,NDelhi & Others.

1. Sri.B.B.Bajensttri,
Advocate,71-B(1220),
22nd Cross,Second Block,
Rajajinagar,Bangalore-10.
2. Sri.M.S.Padmarajaiah,
Central Govt.Stng.Counsel,
High Court Bldg,Bangalore.
3. Sri.M.Vasudeva Rao,
C.G.S.C.,Bangalore-1.
4. Sri. D.R.Rajashekappa.
Advocate,C/o.Advocate Gene.Office,
KAT Unit, Indiranagar,Bangalore-38.
5. Sri.N.B.Bhat,Advocate,No.545,16th-A-Main,
3rd Block,Koramangala Bangalore-34.
6. Sri.M.N.Swamy,Advocate,No.844,Upstairs,17th G Main,
V Block,Rajajinagar,Bangalore-10.
7. Sri.M.R.Naik,Advocate,47,6th Cross,Gandhinagar,B'lore-9.
8. Sri.K.R.D.Karanth,Advocate,32,Mangalanagar,Sankey Road,
Bangalore.
9. Sri.N.S.Prasad,
Advocate,No.242/4,
V-Main,Gandhinagar,
Bangalore-9.

Subject:- Forwarding of copies of the Order passed by
the Central Administrative Tribunal,Bangalore.

Please find enclosed herewith a copy of the
ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the
above said application(s) on Fourth October,1993.

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

ISSUED
IN
JNK

8/10/93

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

DATED THIS THE FOURTH DAY OF OCTOBER, 1993

Present:

Hon'ble Justice Mr. P.K. Shyamsundar ... Vice Chairman

Hon'ble Mr. V. Ramakrishnan ... Member (A)

REVIEW APPLICATION NO. 50/93

Shri C.H. Govinda Bhat,
S/o K. Thirumalesh Bhat,
Senior Scale KAS Officer,
Vigilance Officer,
Mysore Minerals Limited,
39, Mahatma Gandhi Road,
Bangalore - 560 001
(presently working as
Deputy Secretary to Govt.
Revenue Department,
M S Buildings,
Schivalaya - 2,
Bangalore - 560001.)

Review
... Applicant

(Shri B.B. Bajentri, Advocate)

Vs.

1. The Union of India represented by its Secretary, Department of Personnel and Public Grievances and Pension, New Delhi.
2. The Chairman, Union Public Service Commission, Shahjahan Road, New Delhi.
3. The Govt. of Karnataka by its Chief Secretary, Vidhana Soudha, Bangalore.
4. Aravinda Rishbud, Chief Secretary, Zilla Parishad, Gulbarga District.



5. Jayakara Jerome,
Chief Secretary,
Zilla Parishad,
Bangalore Rural Dist.,
Asiatic Building,
K.G. Road,
Bangalore - 560 009.
6. Ashok V. David,
Deputy Commissioner,
Bellary District,
Bellary.
7. M.G. Halappanavar,
Deputy Commissioner,
Bangalore District,
Krishi Bhavan, Opp:
Bangalore City Corpn.,
Bangalore.
8. Smt. R.S. Sujatha,
Deputy Secretary,
Finance Department,
Vidhana Soudha,
Bangalore.
9. T. Thimme Gowda,
Deputy Commissioner,
Kolar District, Kolar.
10. Sadashivaiah,
Deputy Commissioner,
Shimoga District,
Shimoga.
11. A.S. Srikantha,
Deputy Secretary,
Commerce and Industries
Department, Government of
Karnataka, M.S. Building,
Bangalore.
12. K.S. Manjunath,
Major, S/o Sarangapani,
Deputy Secretary, HKDB,
C-87, 5th Cross,
8th Main, Vasanthanagar,
Bangalore.
13. Lukose Vallathorai,
Major, S/o V.J. Varkey,
Jt. Registrar of Co-op.
Societies, Bangalore.

14. K. Keshavachari,
 Major, S/o Y.N. Kalayya,
 Dy. Secretary,
 New Department,
 Vidhana Soudha,
 Bangalore.

This review application having come up before this Tribunal today for orders, Hon'ble Justice Mr. P.K. Shyamsundar, Vice Chairman, made the following:

O R D E R

We have heard the learned counsel for the review applicant. We do not think this to be fit enabling for review of our order. Nonetheless, we acceed to the submission of the learned counsel, that all the contentions raised in the original application should be left open and there should be such a declaration. We make such a declaration. Counsel also takes mild exception to the observation in the judgement i.e., "that the applicant will make a representation at his behest to the Central Government apropos the grievance made in the original application." Counsel says it was at our behest such a representation would be made, while we do not recollect what exactly transpired on the date of hearing. While we pronounced our orders in the presence of counsel by taking it for granted that it is at our direction the applicant was to make a representation. We direct him to make such a representation. With this observation, this review application stands disposed off finally.

TRUE COPY



Sd-
 Member (A)

Sd-
 M. *[Signature]*

SECTION OFFICER
 CENTRAL ADMINISTRATIVE TRIBUNAL
 ADDITIONAL BENCH
 BANGALORE

Sd-
 Vice Chairman